

IN THE COURT OF SH. ANKUR JAIN  
LD. ASJ (SFTC-01), THC, WEST DELHI

FIR No. 105/20  
State Vs. Gotam @ Goutam  
P.S.: Mayapuri  
U/s : 392/411/397/34 IPC and 25/54/59 Ars Act

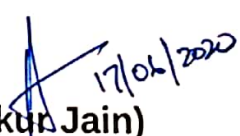
17.06.2020

The hearing of the present application took place through  
CISCO webex meeting App.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for State.  
Sh. Jaspreet Singh, Ld. Counsel for the  
applicant/accused (Through VC).

Reply has not been received.

Let the same be called for 18.06.2020.

  
(Ankur Jain)  
ASJ, (SFTC-01), THC(West), Delhi  
17.06.2020

IN THE COURT OF SH. ANKUR JAIN  
LD. ASJ (SFTC-01), THC, WEST DELHI

FIR No. : 443/16  
State Vs. Ajay @ Lalwa  
P.S.: Hari Nagar  
U/s : 326/324/34 IPC


17.06.2020

Present: Sh. Subhash Chauhan, Ld. Addl. PP for State.  
Sh. Mani Rai and Sh. Ashok Kumar Mishra, Ld.  
Counsel for the applicant/accused.

This is an application seeking cancellation of the  
Proclamation order.

Perusal of the order dated 05.06.2020 shows that  
interim bail was sought in terms of the minutes of the meetings  
of the High Power Committee of Hon'ble High Court of Delhi  
dated 07.04.2020. Before this court another plea is being taken.  
Ld. Counsel for the accused/application is directed to file the  
copy of the ordersheets whereby accused was taken into  
custody.

Put up for further proceedings on **19.06.2020**. Copy  
of this order be given dasti.

  
(Ankur Jain)  
ASJ, (SFTC-01), THC(West), Delhi  
17.06.2020

IN THE COURT OF SH. ANKUR JAIN  
LD. ASJ (SFTC-01), THC, WEST DELHI

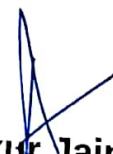
FIR No. 24/20  
State Vs. Manoj Paswan  
P.S.: Ranhola  
U/s : 376 IPC

17.06.2020

Present: Sh. Subhash Chauhan, Ld. Addl. PP for State.  
Sh. Mahesh Kumar Patel, Ld. Counsel for the  
applicant/accused.

Ld. Counsel for the accused/applicant submits that  
chargesheet has been filed before the trial court. However, it is  
yet to be committed.

At the request of the Ld. counsel for the accused,  
put up on 26.06.2020.

  
(Ankur Jain) 17/06/2020  
ASJ, (SFTC-01), THC(West), Delhi  
17.06.2020

**IN THE COURT OF SH. ANKUR JAIN  
LD. ASJ (SFTC-01), THC, WEST DELHI**

**FIR No. 611/2020**

**State Vs. Manjeet Singh Banti & Mritunjay Singh Avinash**

**P.S.: Ranhola**


**U/s : 323/354 (B)/506/509/34 IPC.**

**17.06.2020**

Present: Sh. Subhash Chauhan, Ld. Addl. PP for State.  
Sh. Pramod K. Tiwari, Ld. Counsel for the  
applicant/accused (through VC).

Victim is not present. Let notice be issued to the  
victim through IO for 23.06.2020.

No coercive action be taken against the accused  
persons till the next date of hearing. Copy of the ordersheet be  
sent to the counsel for the accused through electronic mode i.e  
Whats App or E-mail.



17/06/2020

**(Ankur Jain)**  
**ASJ, (SFTC-01), THC(West), Delhi**  
**17.06.2020**

IN THE COURT OF SH. ANKUR JAIN  
LD. ASJ (SFTC-01), THC, WEST DELHI

FIR No. 611/20  
State Vs. Jitender Kumar Singh  
P.S.: Ranhola  
U/s : 323/354(B)/506/509/34 IPC

17.06.2020

Present: Sh. Subhash Chauhan, Ld. Addl. PP for State.  
Sh. Pramod K. Tiwari, Ld. Counsel for the  
applicant/accused (through VC).

Victim is not present. Let notice be issued to the  
victim through IO for 23.06.2020.

No coercive action be taken against the accused  
persons till the next date of hearing. Copy of the ordersheet be  
sent to the counsel for the accused through electronic mode i.e  
Whats App or E-mail.

(Ankur Jain) 17/06/2020  
ASJ, (SFTC-01), THC(West), Delhi  
17.06.2020

IN THE COURT OF SH. ANKUR JAIN  
LD. ASJ (SFTC-01), THC, WEST DELHI

FIR No. 109/20  
State Vs. Kailash  
P.S.: Mundka  
U/s : 33/38/58 Delhi Excise Act.

17.06.2020

The hearing of the present application took place through  
CISCO webex meeting App.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for State.  
Sh. Mahesh Kumar Malawar, Ld. Counsel for the  
applicant/accused (Through VC).

Reply of the IO has been received.

Arguments heard. Put up for orders.

(Ankur Jain)  
ASJ, (SFTC-01), THC(West), Delhi  
17.06.2020

At 12:00 noon.

**ORDER:-**

Brief facts of the case are that on 25.03.2020 a car  
i.e. Maruti Alto was seized by the police from which 23 petti of  
illicit liquor was recovered. The driver of the car had run away  
from the spot. On the basis of the complainant SI Shri Krishan  
outer Zone PCR the present FIR was registered.

Ld. counsel for the accused submits that he is the  
owner of the car and has as such nothing to do with the illicit


:2:

liquor. It is also argued that he is the sole bread earner of the family and therefore, should be released on anticipatory bail.

On the other hand Ld.Addl. PP for the state has argued that applicant has not joined the investigation and his custodial interrogation is required in order to determine as to who was the driver of the car.

I have heard Ld. Counsel for the accused/applicant and Ld. Addl. PP for the State,

23 petti of illicit liquor was recovered at the time when the nation was under lock down and all the liquor shop were closed. Despite that the car of the applicant was involved in the commission of the crime. As per the report of the IO applicant has not joined the investigation. It is only during investigation it can be revealed as to whether applicant is at all driving the car or not and for which custodial interrogation would be required. Thus, I find no ground to admit the accused on interim bail. Application stands dismissed. Copy of this order be sent to the counsel for the accused/applicant through electronic mode i.e. Whats app or E-mail.

  
(Ankur Jain)  
ASJ, (SFTC-01), THC(West), Delhi  
17.06.2020

IN THE COURT OF SH. ANKUR JAIN  
LD. ASJ (SFTC-01), THC, WEST DELHI

FIR No. 23/2018  
State Vs. Bhavneet @ Prince  
P.S.: Hari Nagar  
U/s : 376/370/342/323/506/34 IPC

17.06.2020

*File taken up for hearing in terms of Circular No. 16-DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi and No. NIL/Misc./GAZ/DJ-West/2020 dated 14.06.2020.*

Present: Sh. Subhash Chauhan, Ld. Addl. PP for State.  
Sh. Vinay Kumar, Ld. Counsel for the  
accused/applicant (through VC).  
Sh. Vaibhav Sinha, Ld. Counsel for the complainant  
(through VC).

Heard. Reply has been filed by the IO intimating this court that notice has been served to the complainant. Accused seeks extension of interim bail on the ground that he he was released in terms of the guidelines of High Power Committee of the Hon'ble Delhi High Court dated 07.04.2020 and since the disease is spreading, it would not be appropriate to send the applicant to jail.

On the other hand Ld. Counsel for the complainant submits that accused has tried to contact the complainant. However, he is unable to show the copy of the complaint.






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Considering the facts and circumstances interim bail of the accused stands extended for another period of 12 days from today till 29.06.2020. Complainant is directed to produce the copy of the complaint made by the complainant.

Put up for consideration on 27.06.2020 through VC. Copy of this order be sent to the counsel for the accused/applicant through electronic mode i.e. Whats App or E-mail.

  
(Ankur Jain) 17/06/2020-  
ASJ, (SFTC-01), THC(West), Delhi  
17.06.2020

IN THE COURT OF SH. ANKUR JAIN  
LD. ASJ (SFTC-01), THC, WEST DELHI

FIR No. 833/2019  
State Vs. Krishan Godara  
P.S.: Nihal Vihar  
U/s : 376/506 IPC

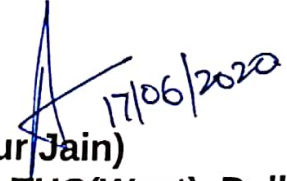
17.06.2020

*File taken up for hearing in terms of Circular No. 16-DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi and No. NIL/Misc./GAZ/DJ-West/2020 dated 14.06.2020.*

Present: Sh. Subhash Chauhan, Ld. Addl. PP for State.  
Sh. Surender Nangal, Ld. Counsel for the  
applicant/accused.  
IO and prosecutrix are absent.

Let fresh notice be issued to the prosecutrix through IO. IO is directed to ensure the presence of the prosecutrix on the next date of hearing. Accused is stated to be on interim bail. Interim bail of the accused stands extended till the next date of hearing. Copy of the order be sent to the SHO through WhatsApp for compliance.

Put up for further proceedings on 27.06.2020.

  
(Ankur Jain)  
ASJ, (SFTC-01), THC(West), Delhi  
17.06.2020

IN THE COURT OF SH. ANKUR JAIN  
LD. ASJ (SFTC-01), THC, WEST DELHI

FIR No. 263/19  
State Vs. Yogesh @ Vedpal  
P.S.: Mundka  
U/s : 376D/506 IPC

17.06.2020

*File taken up for hearing in terms of Circular No. 16-DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi and No. NIL/Misc./GAZ/DJ-West/2020 dated 14.06.2020.*

Present: Sh. Subhash Chauhan, Ld. Addl. PP for State.  
Sh. Mahesh Kumar, Ld. Counsel for the  
accused/applicant (through VC).

This is an application seeking extension of interim  
bail.

Perusal of the file shows that notice to the  
complainant has not been issued. Let the same be issued  
through IO. Till then interim bail of the accused stands extended  
till 25.06.2020.

Put up for further proceedings on 24.06.2020  
through VC.

(Ankur Jain) 17/06/2020  
ASJ, (SFTC-01), THC(West), Delhi  
17.06.2020

IN THE COURT OF SH. ANKUR JAIN  
LD. ASJ (SFTC-01), THC, WEST DELHI

FIR No. 95/2018  
State Vs. Tarun @ Tushar Jain  
P.S.: Bara Hindu Rao  
U/s : 376/354C/506/328/384 IPC

17.06.2020

*File taken up for hearing on an application filed by the applicant, in terms of Circular No. 16-DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi and No. NIL/Misc./GAZ/DJ-West/2020 dated 14.06.2020.*

Present: Sh. Subhash Chauhan, Ld. Addl. PP for State.  
Sh. N.C. Kashyap, Ld. Counsel for the  
applicant/accused (through VC).

This is an application seeking directions to the Jail Superintendent for accepting clothes.

Let report be called from the concerned Jail Superintendent.

Put up for further proceedings on 19.06.2020.

(Ankur Jain)  
ASJ, (SFTC-01), THC(West), Delhi  
17.06.2020

IN THE COURT OF SH. ANKUR JAIN  
LD. ASJ (SFTC-01), THC, WEST DELHI

FIR No. 135/16  
State Vs. Harpreet Singh @ Vicky  
P.S.: Mianwali Nagar  
U/s : 365/376(2) (1)/342 IPC

17.06.2020

*File taken up for hearing in terms of Circular No. 16-DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi and No. NIL/Misc./GAZ/DJ-West/2020 dated 14.06.2020.*

Present: Sh. Subhash Chauhan, Ld. Addl. PP for State.  
Sh. Sunil Tomar, Ld. Counsel for the  
applicant/accused.  
IO SI Anita PS Mianwali Nagar.  
Sister of the victim is present.

Sister of the victim submits that victim is in Lucknow and is unable to come.

Ld. Counsel for the accused/applicant requests for extension of interim bail for another period of 1 month on the ground that father of the accused is an aged person and has nobody to look after him. Accused was granted interim bail on 12.05.2020.

Considering the facts and circumstances and in view of the order dated 15.06.2020 of the Hon'ble High Court of Delhi passed in WP (C) 3037/2020, interim bail stands extended for another period of 1 month from today. Application is



:2:

disposed off accordingly.

Put up on the date already fixed. Copy of the order be given dasti to the counsel for the accused and be also sent to the Jail Superintendent for information.

(Ankur Jain) 17/06/2020  
ASJ, (SFTC-01), THC(West), Delhi  
17.06.2020

IN THE COURT OF SH. ANKUR JAIN  
LD. ASJ (SFTC-01), THC, WEST DELHI

FIR No. 358/16  
State Vs. Shoaib Khan @ Nasir @ Guru Sidhi  
P.S.: Ranjit Nagar  
U/s : 376/328/384/506 IPC

17.06.2020

*File taken up for hearing in terms of Circular No. 16-DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi and No. NIL/Misc./GAZ/DJ-West/2020 dated 14.06.2020.*

Present: Sh. Subhash Chauhan, Ld. Addl. PP for State.  
Sh. Javed Ali, Ld. Counsel for the  
applicant/accused (through Whats App Video Call).

This is an application for early hearing. Ld. Counsel for the accused submits that this is a time bound matter, however, perusal of the file shows that an application u/s 311 Cr.P.C. has been filed by the prosecution on 18.03.2020. Copy of the same be supplied to the counsel for the accused/applicant through electronic mode.

Reply, if any be filed. Put up on 18.06.2020.

(Ankur Jain) 17/06/2020  
ASJ, (SFTC-01), THC(West), Delhi  
17.06.2020